

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO: 1167/93

DATE OF DECISION: 8.9.1999

Shri Surendra Prasad Saxena Applicant.

Shri B.A. Prabhakaran. Advocate for
Applicant.

Versus

Secretary, Ministry of Respondents.
Health and Family Welfare and others

Shri V.D. Vadhavkar for Advocate for
Shri M.I. Sethna. Respondent(s)

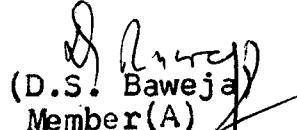
CORAM

Hon'ble Shri D.S. Baweja, Member (A)

Hon'ble Shri S.L. Jain, Member (J)

(1) To be referred to the Reporter or not? ✓

(2) Whether it needs to be circulated to
other Benches of the Tribunal? ✓


(D.S. Baweja)
Member (A)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO:1167/93

WEDNESDAY the 8th day of SEPTEMBER 1999

CORAM: Hon'ble Shri D.S.Baweja, Member(A)

Hon'ble Shri S.L.Jain, Member(J)

Surendra Prasad Saxena
3218/224, Sector 1
Kane Nagar, CGS Colony
Antop Hill,
Bombay.

...Applicant

By Advocate Shri P.A.Prabhakaran.

V/s

1. Secretary (Estt.III)
Ministry of Health and
Family Welfare
Nirman Bhavan,
New Delhi.
2. Director,
Family Welfare Training
and Research Centre
332, S.V.P. Road,
Bombay.
3. Dr. Indira Kapoor (Then Director)
Family Welfare Training
and Research Centre
332, S.V.P. Road.
Bombay.
Residing at 6A Simla House
Nepean Sea Road,
Bombay. ...Respondents

By Advocate Shri V.D.Vadhavkar for Shri M.I.Sethna.

ORDER (ORAL)

{Per Shri D.S.Baweja, Member(A)}

This OA has been filed by the applicant seeking a relief
to direct the respondents to confirm the applicant with effect
from 1976.

:2:

2. The respondents have filed reply. The applicant has filed rejoinder for the same.

3. The learned counsel for the applicant submits that the applicant has since superannuated and the relief prayed for has no consequence. In view of this the applicant does not press for OA.

4. In the light of the above the OA is ~~dismissed~~ ^{disposed of} as not pressed. No order as to costs.

S.L.JAIN
(S.L.JAIN)
MEMBER(J)

D.S.Baweja
(D.S.BAWEJA)
MEMBER(A)

NS